

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 333/MP/2024 along with IA No. 82/2024**

- Subject : Petition under Sections 79(1)(c) & (f) of Electricity Act, 2003 seeking quashing/setting aside of the letters dated 15.07.2024 issued by the Respondent whereby Petitioner's in-principle connectivity with respect to 50 MW & 150 MW capacity has been cancelled on the purported ground that the Petitioner has not furnished the requisite CONN-BG2 within the prescribed timelines.
- Petitioner : Avaada Energy Private Limited (AEPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Abhishek Kumar, Advocate, AEPL  
Shri Nived Veerapaneni, Advocate, AEPL  
Shri Karan Arora, AEPL  
Shri Alok Shankar, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that the Respondent, CTUIL, had served an advance copy of its reply belatedly only on 2.11.2024, and the Petitioner may be permitted ten days to file its rejoinder thereof.

2. Learned counsel for the Respondent, CTUIL, sought liberty to upload the reply on the e-filing portal.
3. Considering the above, the Commission permitted the Respondent, CTUIL to upload its reply within the course of day and the Petitioner to file its rejoinder within eight days.
4. The Petition, along with IA, will be listed for the hearing on **18.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**